IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-294 (PB)/2017

IN THE MATTER OF:

BMI Minerals Pvt. Ltd.

.... Applicant/Petitioner

Vs

Fenace Auto Limited

... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/

Petitioner

Shri Deepak Kumar Khaitan, Practising Co. Secy.

Shri Dhiraj Kumar Jha, Advocate

For the Respondent

ORDER

Notice to show cause for 22nd September, 2017 to the respondent be issued as to why this petition under Section 9 of the IBC, 2016 be not admitted. Process dasti as well.

List the matter on 22nd September, 2017.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

CAL

(DEEPA KRISHAN) MEMBER(TECHNICAL)

29.08.2017 V. Sethi